

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 27th day of March, 2001.

Original Application No. 349 of 2000.

CORAM :-

Hon'ble Mr. SKI Naqvi, J.M.

Hon'ble Maj. Gen KK Srivastava, A.M.

1. Bhagwan Swaroop S/o Arami Lal,  
R/o H.No.66/240, Hari Pura Dhanala,  
Agra.
2. Chhaman Lal S/o Palo Ram,  
R/o H.No.21, Maulkha P.O. Pratap  
Pura, Agra.
3. Prem Chand S/o Deep Chand,  
H.No.34/253, Katalu Pur, Idgah,  
P.O. Namnee, Agra.
4. Radhey Shyam S/o Madho Ram,  
R/o H.N.12/9, Nakhasa Bagh,  
Muzaffar Khan, Agra.
5. Chandan Singh S/o Loka Ram  
R/o H.N. 40/427, Ukharrha PO PratapuPur,  
Agra.
6. Charan Singh S/o Thakur Dass,  
R/o Nagla Makral P.O. Kakua,  
Agra.
7. Ishtiaq Ali S/o Mohd. Ali,  
R/o H.No.18-A/6-B, Neer Soharau Hotal,  
P.O. Pratap Pura, Agra.
8. Ram Prasad S/o Mithan Lal,  
R/o Tal Samri Davari Road,  
P.O. Semri, Agra.
9. Harish Chand S/o Kala Ram,  
R/o H.No. 248, Sadar Bazar,  
Agra.
10. Suraj Bhan S/o Chiranjee Lal,  
R/o H.No.9/24, Namak Mandi, Shahganj,  
Agra.
11. Jai Chand S/o Natthi Lal,  
R/o H.No.96, Bilasganj,  
P.O. Kalwari, Agra.
12. Buddha Ram S/o Triloki Ram,  
R/o Nagla Makral P.O. Kakua,  
Agra.
13. Chandan Singh S/o Sardar Singh,  
R/o Village Baipur, P.O. Baipur,  
Agra.
14. Bhagwan Das S/o Munni Lal,  
R/o H.No. 29/278, Gali Masa Devi,  
Raja Mandi, Agra.

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15. Mahender Singh S/o Gandhi Singh,  
R/o A6/112, Kamla Nagar,  
PO-Kamala Nagar, Agra.
16. Tilok Singh S/o Gopal Singh,  
R/o Nagla Lalyit PO-Sadar Bazar,  
Agra Cantt.
17. Pratap Singh S/o Ayadhy Prasad,  
R/o Nand Pura Nai Avadi, Devari Road,  
Post Sadar Bagar, Agra.
18. Shital Prasad S/o Shyam Lal,  
R/o H.No. 37/27, Nagla Padi,  
P.O. Dayalgag, Agra.
19. Tara Singh S/o Thakur Dass,  
R/o Nagla Malaral Pai Kakua,  
Agra.
20. pratap Singh S/o Jwala Prasad,  
R/o H.No. 63/86, Chawali P.O. Pratap  
Pura, Agra.
21. Maqsood Ali S/o Shaukat Ali,  
R/o H.No.58/102, Sarain Khwaja,  
Agra.
22. Lakhan Singh S/o Mewa Lal,  
R/o H.No.63/175, Chawali,  
PO Pratap Pura, Agra.
23. Abdul Anis S/o Nizamuddin,  
R/o New Janta Colony, Mushtafa Quarter,  
PO Pratap Pura, Agra.
24. Satpal Singh S/o Bawa Singh,  
R/o C/o Patwai Tara Singh,  
Madhu Nagar, Agra.
25. Indra Kumari W/o Bhagwat Swaroop,  
R/o H.No. 64, Amit Nagar, Devari Road,  
PO Pratap Pura, Agra.
26. Ram Pal S/o Dayalu Ram,  
R/o Village Pusena P.O. Main Purai,  
Distt-Main Puri.
27. Hardev Meen S/o Kishan Lal Meena,  
R/o Village Chawali, P.O. Pratap Pura, Agra.
28. Panna Lal S/o Fasiya Ram, R/o New Awadi Gopal Pura,  
PO Pratap Pura, Agra.

(Sri Yar Mohd. Advocate) . . . . . Applicant

Vs.

1. Union of India through the Secretary,  
Ministry of Defence, New Delhi.
2. Director General of Ordnance Services,  
Master General of Ordnance Branch,  
Army Headquarters, DHQ PO New Delhi
3. Commandant, Central Ordnance Depot, Agra.

(Sri Ashok Mohiley, Advocate)

..... Respondents  
S. Mohiley

ORDER (Oral)

By Hon'ble Mr. SKI Naqvi, J.M.

The applicants 28 in number, who are working as Tailors in the Central Ordnance Depot, Agra, have come up seeking direction for redressal of their grievances that they are entitled to skilled grade of Tailor w.e.f. 16-10-1961 in the scale of Rs.260-400 (Revised Rs.950-1500/- w.e.f. 1-1-1986) and Rs.3050-4590 w.e.f. 1-1-1996 but the same has not been sanctioned to them inspite of several representations in this regard.

2. The respondents have contested the case and filed counter reply with the mention that the applicants have been sanctioned pay scale and benefit of recommendation of Pay Commission according to their service status and their due entitlements.

3. Heard counsel for the rival contesting parties and perused the record.

4. The applicants <sup>have</sup> ~~has~~ brought on record departmental communications issued <sup>in the year</sup> ~~of~~ 1995 and the service status and entitlement of the applicants. It has also been asserted by the learned counsel for the applicant <sup>that</sup> ~~and~~ the matter is squarely covered by the ratio in the order passed by Gauhati Bench of the Tribunal in OA No.158/1994 decided on 19-10-1995-Nripendra Mohan Pal and 16 Ors Vs. UOI & Ors as well as the order passed by the Calcutta Bench of the Tribunal in OA No.1453/1998 in Basonti Soran Vs. UOI & Ors.

5. Learned counsel for the applicant also drew our attention to the fact that Nripendra Mohan Pal's case (supra) the UOI went up before the Hon'ble Supreme Court in SLP but the same has been dismissed on 28-1-1997 and thereby finding in that case has become absolute ~~and binding.~~

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and binding.

6. Taking into consideration the facts and circumstances of the case, the legal position as has come up through the referred judgements and also the pleadings from the side of respondents in para 11 of the counter affidavit, that the matter is still under active consideration of the Government, we find it a fit case to decide as under.

7. The applicants are allowed to move fresh representations within three weeks to the competent authority in the respondents establishment giving therein complete facts and legal position and the same ~~may~~ be decided within four months thereafter. In case grievance of the applicants is not redressed, a detailed speaking and reasoned order be passed under intimation to the applicants. Decided accordingly with no order as to ~~of~~ costs.

Member (A)

Member (J)

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